

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 1 OF 2025 (WZ)**

IN THE MATTER OF:

ANKUSH RANGNATH KALE

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT (S)

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Respondent No. 3

Through


Gigi C. George Advocate
Standing Counsel (UOI)

Ch. No. 457, Lawyers Block, DHC, New Delhi

Gigicgeorge.adv42@yahoo.in, M-9810625315



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**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3
CENTRAL GROUND WATER AUTHORITY (CGWA)**

Most Respectfully Showeth:

I, Dr. Umesh S. Balpande, aged about 48 years, S/O Shri. Sheshrao K. Balpande working as Head of Office, CGWB, Central Region having Office at Civil Lines, Nagpur, the deponent herein do hereby solemnly affirm and state on oath as under:

1. That I am competent to swear the present Reply by way of Affidavit on behalf of Central Ground Water Authority (CGWA) and I am aware of the facts and circumstances of the case based on record.
2. That, I have perused the contents of the above captioned O.A. and I am duly authorized to depose by way of the present affidavit.



3. That the instant Original Application No. 1/2025 (WZ) has been filed by the Applicant raising concern of violation of terms and conditions of the Environmental Clearance (EC) along with several other compliances and seeks direction to respondent no. 9 to close the industry and restore the area. Besides that, the environmental compensation should also be levied against respondent No.9 in consonance with the principle 'Polluter Pays'.
4. That as per the averments made in the application, respondent No.9 – Project Proponent is crushing excess sugarcane illegally and has violated the terms and conditions of the Environmental Clearance (EC), Consent to Establish (CTE) and Consent to Operate granted to it from time to time. The excess crushing of sugarcane has resulted in generation of trade effluent, spent wash which is causing pollution in river Shiv and other water bodies, which are Gurvacha Odha and Shinde Malicha Odha, which finally merge into Nathsagar at Paithan. It has caused the soil and ground water pollution.
5. That upon considering the averments made in the memo of Original Application and the evidence produced in support thereof on record, Hon'ble Tribunal vide its order dated 09.01.2025 found that the substantial question impacting the environment is made out in the present case and Hon'ble Tribunal issued notice to answering respondent along with other respondents.
6. That the Hon'ble Tribunal vide its order dated 06.03.2025 directed the applicant to effect service of notice on answering respondent by registered post, returnable within four weeks.
7. That it is the most respectfully submitted that the answering respondent i.e. Central Ground Water Authority has been constituted under Section 3 (3) of



the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country. The Authority has been conferred with the following powers:

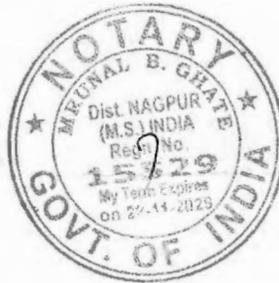
- To exercise of powers under section 5 of the Environment (Protection) Act, 1986 for issuing directions and taking such measures in respect of all the matters referred to in sub-section (2) of section 3 of the said Act.
 - To resort to penal provisions contained in sections 15 to 21 of the said Act.
 - To regulate and control, management and development of ground water in the country and to issue necessary regulatory directions for the purpose and,
 - To exercise of powers under section 4 of the Environment (Protection) Act, 1986 for the appointment of officers.
8. That it is humbly submitted that as per the available records, the Project Proponent i.e. M/s Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd, at Dnyaneshwar Nagar, village Bhende (Budruk), Taluka Newasa, District Ahmednagar (hereinafter also refer to "Project Proponent" or "PP") has obtained Exemption from CGWA in 2017 (copy attached- **Annexure 1**). Further, I humbly, submit that on physical verification of industrial premises by the officer from CGWB, Pune, it is found that there does not exist any ground water abstraction structures (i.e., Dugwell/Bore well/ Tube well) in the industrial premises (**Annexure 2**).



9. It is further submitted that the Project Proponent is getting water supply from nearby Mula dam through Right Bank Canal. (Agreement with Government of Maharashtra, recent water bills and documents attached **Annexure 3**).

10. As per the available record in this office, the Project proponent does not abstract any groundwater and therefore has been granted exemption certificate of CGWA. It is also submitted that the PP utilize surface water for whole of its operation.

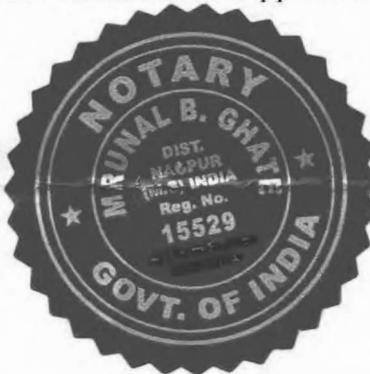
11. That the present Reply by way affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.



Verification

[Signature]
DEPONENT
HEAD OF OFFICE
Central Ground Water Board
Central Region,
NAGPUR.

I, Dr. Umesh Balpande, do hereby verify that the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.



[Signature]
DEPONENT
HEAD OF OFFICE
Central Ground Water Board
Central Region,
NAGPUR.

Sworn before me on this
day of 03/06/2025 at Nagpur by
Shri/Smt./Ku. Dr. Umesh S. Balpande
R/o who has been identified
by Shri/Smt. Adv. M. Muneed Calcutte
Advocate, Nagpur

[Signature]
03/06/2025
NOTARY
Govt. of India
Dist. Nagpur (M.S.) India



भारत सरकार
Government of India

जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय

Ministry of Water Resources, River Development & Ganga Rejuvenation

केन्द्रीय भूमिजल बोर्ड

मध्य क्षेत्र

सिविल लाइन्स -440 001

दूरभाष: (0712)-2565314

फैक्स: (0712)-2564391

ई-मेल: rdcr-cgwb@nic.in



Central Ground Water Board

Central Region

Civil Lines, Nagpur - 440 001

Phone: (0712)-2565314

Telefax: (0712)- 2564391

e-mail: rdcr-cgwb@nic.in

दिनांक / Date: 8/8/17

संख्या / No. 7/15/CGWB/CR/Authority- 1069

To,

Shri Dnyaneshwar Sahakarī Sakhar Karkhana Limited (Condenser + Distillery + Cogen)

Village - Bhende, Taluka - Newasa

District - Ahmednagar

(Maharashtra)

Sub: Exemption from obtaining NOC for groundwater abstraction for industrial use.

Ref: 1. Your letter no. F/MFG/47/91-3954 dated 14.06.2017

2. Your letter no. F/MFG/47/91-3833 dated 05.06.2017

3. Your letter no. F/MFG/47/91-3402 dated 09.05.2017

Sir,

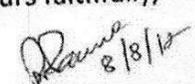
With reference to the above, it is to inform that the documents submitted vide above referred letters had indicated that the desired quantity of surface water supply is being provided by Mula Irrigation Division, Ahmednagar through MRBC- Branch-II for industrial and domestic purpose without any ground water withdrawal, which has been supported by the following documents submitted by you.

1. Surface Water Allotment Letter of Mula Irrigation Division, Ahmednagar vide letter no. जा.क्र./मुपावि/सिंचन/८५९/२०१७ dated 18-02-2017 indicating approval of surface water allotment totaling 0.212 MCM for the year 2016-17, which includes 0.118 MCM/year for Condenser, 0.066 MCM/year for Distillery and 0.028 MCM/year for Power Cogeneration.
2. Three no.'s Agreements with Mula Irrigation Division, Ahmednagar dated 08.02.2017 for supply of 0.118 MCM/year, 0.066 MCM/year and 0.028 MCM/year for Condenser, Distillery and Power Cogeneration respectively.
3. Water Cess Payment Receipt to MPCB dt. 29-01-2017.
4. Two no.'s Consent to Operate of MPCB for Condenser + Cogen and Distillery vide
 1. Consent No. Format- 1.0/BO/CAC-CELL/UAN No. 0000007133/R/CAC -10423 for Sugar and 21 MW Co-generation unit dated 22-01-2016 valid till 31-07-2017.
 2. Consent No. Format- 1.0/BO/CAC-CELL/UAN No. 0000009366/R/CAC -1701000936 for Distillery unit dated 18-01-2017 valid till 31-08-2017.

Therefore, in absence of ground water withdrawal for any purpose by your industry, it does not require the permission (NOC) of Central Ground Water Authority.

However, if in future, any groundwater withdrawal is proposed for any purpose, prior permission of CGWA should be obtained.

Yours faithfully,


(P.K. Parchure)
Regional Director

REPORT ON SITE INSPECTION AT LOKNETE MARUTRAO GHULE PATIL DHYANESHWAR SAHAKARI SAKHAR KARKHANA, LTD., BHENDE, NEWASA, AHMEDNAGAR, MAHARASHTRA

Introduction:

As per the instructions received from Central Ground Water Board, Central Region, Nagpur, via email dated 23.04.2025, a site inspection was conducted on 05.05.2025 in the premise of Loknete Marutrao Ghule Patil Dhyaneshwar Sahakari Sakhar Karkhana, Ltd., Bhende, Newasa, Ahmednagar, Maharashtra.

During the visit, the undersigned met with Shri Rajesh Vavarhe, Environmental Officer, representative from the company, who provided all information about their project.

During the visit, whole of the premise where the main industrial plant is located was surveyed and NO Ground water abstraction structures was found. The representative, informed that their company has obtained exemption from CGWB in 2017, (copy of letter enclosed) and is getting supply water from nearby Mula dam through Right Bank Canal. Agreement with Government of Maharashtra, recent water bills and documents are enclosed as annexures. The canal water is stored in 4 storage tanks with capacity of 3 crore litres to be utilized throughout the year. In addition, the industry, the company has installed ETP for treating waste water from Industry and Roof top rainwater harvesting.



Image 1: Loknete Marutrao Ghule Patil Dhyaneshwar Sahakari Sakhar Karkhana source of water, Right Bank Canal from Mula Dam



Image 2



Image 3

Image 2: Flow meter for canal (could not be seen as it was under water)

Image 3: Meter unit for canal water consumption



Image 4: Water taken from Right Bank Canal for pilot plant seeding farms



Image 5 : Storage for Canal Water for pilot seeding farms



Image 6: Storage Tank 1



Image 7: Storage Tank 2



Image 8: Storage Tank 3 & 4



Image 9: RT-RWH on top of Go down Storage Units next to 4 Storage tanks



Image 10: RT-RWH on top of Godown Storage Units through Gutter system

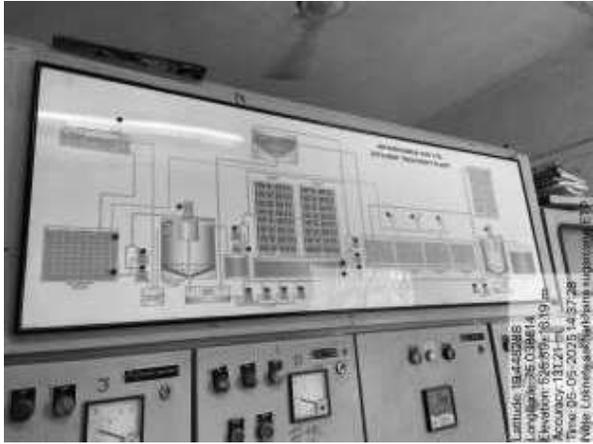


Image 11: ETP Flow chart



Image 12: ETP-Bio towers



Image 13: ETP-Air Station and Air Pipes



Image 14:ETP-Primary and Secondary treatment



Image 15: ETP-Tertiary treatment

Conclusion:

1. The firm has obtained exemption from CGWA to take NOC as they are receiving water from canal and not withdrawing any Ground water. (documents attached). The exemption was obtained on 08/08/2017
2. No GW abstraction structure was found.
3. RT-RWH has been adopted by the industrial plant.
4. ETP upto Tertiary level treatment has been installed in the premise.

(Handwritten signature)

(Parveen Kaur)
 Scientist-D
 State Unit Office, Pune



सत्यमेव जयते

महाराष्ट्र शासन

जलसंपदा विभाग

लाभक्षेत्र विकास प्राधिकरण, नाशिक
सिंचन भवन, प्रांचकरी, नाशिक ४२२००३

दफ्तरी क्र. (२२५३) २५७७२५८

ईमेल : seacada.nashikwr@maharashtra.gov.in

@maharashtra.gov.in
seacada.nashikwr@gmail.comलाभक्षेत्र विधाना/ बि.सि. / २३३ / सन २०२५.
प्रति.

दि. ११/१२/२०२५

लाभकारी अभियंता,
मुळा पाटबंधारे विभाग,
अहिल्यानगर.

विषय:- सन २०२४-२५ करीताचे विंगरसिंचन वार्षिक पाणी आरक्षण कोटा मंजूरीबाबत. (वार्षिक पुरक करारनामा)

संदर्भ :- आपले पत्र जा.क्र.मुपावि/सिंचन/५५०१ / दि.०९.१२.२०२४

उपरोक्त विषयाबाबत संदर्भिय पत्राअन्वये प्राप्त वार्षिक पाणी आरक्षण आपण मान्यतेस सादर करीत आहे. खालील तक्त्यांत दर्शविल्याप्रमाणे सन २०२४-२५ या वर्षासाठीचे वार्षिक पाणी आरक्षण कोटयास मर्यादा मागणीप्रमाणे व आपले शिफारशीनुसार खालील अटीच्या अधीन राहून मान्यता देण्यात येत आहे.

सन २०२४-२५ करीता विंगरसिंचन वार्षिक पाणी आरक्षण कोटा (पुरक करारनामा मंजूरी बाबत)

क्र.	संस्थेचे नाव	उद्भव	वार्षिक मुळ पाणी कोटा (दलघमी)	सन २०२३-२४ साठी मंजूर केलेला पाणी कोटा (दलघमी)	सन २०२४-२५ मध्ये मंजूर करावयाचा पाणी कोटा (दलघमी)
१	२	३	४	५	६
१.	लाकनत मारुतराव घुले पाटील ज्ञानेश्वर सह.साखर कारखाना, ज्ञानेश्वरनगर	मुळा उजवा कालवा	औद्यो - ०.७९५ पिण्या - ०.३५५ एकूण - १.१५०	औद्यो - ०.२० पिण्या - ०.१५ एकूण - ०.३५	औद्यो - ०.१०० पिण्या - ०.१७८ एकूण - ०.२७८
२.	मुळा सह.साखर कार. साई	मुळा उजवा कालवा	पिण्या - ०.२३ औद्यो - ०.३३ नर्सरी - ०.३१	पिण्या - ०.१६० औद्यो - ०.०८५ नर्सरी - ०.१७० एकूण - ०.४१५	पिण्या - ०.१४४ औद्यो - ०.०८५ नर्सरी - ०.१७० एकूण - ०.३९९

1) Maharashtra Water Resources Regulatory Authority Act 2005 has empowered the Authority to determine the criteria for the distribution of entitlements by the river basin agencies on prescribed terms and conditions and also to establish water tariff system. As per the said act the entitlement and tariff system is subject to review at intervals of not less than 3 years. During the agreement period, changes in entitlement and /or prescribed terms and conditions and / or tariff system made by MWRA shall be binding on both parties."

2) महाराष्ट्र जल संपत्ती निगमन प्राधिकरण, मुंबई यांचे आदेश दि. Sept. 22, 2017 संस्थेस बंधनकारक

राहतेंतऱ.

3) घरगुती, औद्योगिक व वृक्षी सिंचन पयोजनार्थ तापरल्या जाणाऱ्या पाण्यासाठी ठोक जलदर हे शासन



महाराष्ट्र MAHARASHTRA

2021

BK 149490

क्या प्रमाण है ? क्या प्रमाण है ?
 कौन सी कानून का है का ? कौन सी कानून का है का ? होय / नाही
 जो क्षेत्र का है का ? जो क्षेत्र का है का ? का कार्यालयाचे नांव :
 कालीन वर्ष / कालीन वर्ष /
 दिनांक दिनांक
 कि विकल धरणा कि विकल धरणा
 न्या पक्ष न्या पक्ष
 ने धरणा ने धरणा
 कि धरणा कि धरणा
 वही वही
 3382



उप कोषागार कार्यालय
 नेवासी
 पुरवठी / आवक / पेट
 10 JUN 2022
 2
 उ.स. अ. नेवासी

दिनांक 15/07/2022

AGREEMENT

(For non-Irrigation Water Supply)

An agreement made on the Fifteen day of July Two Thousand Twenty Two between The Chairman, Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd., the users such as Private Company/ Industries/Entrepreneur/Organization (which expression hereinafter referred to as the company shall, unless excluded by or it be repugnant to the context or meaning thereof be deemed to include its successors and assigns) registered under the Indian Companies Act, 1913 (VII of 1913), the companies Act, 1956 (1 of 1956) and having its registered office at Bhende Bk., Tal. Newasa, Dist. Ahmednagar hereinafter referred to as 'Sakhar Karkhana' of the one part and the Governor of Maharashtra hereinafter referred to as 'The Government' (which expression shall unless excluded by or it be repugnant to the context or meaning thereof be deemed to include his successors and assigns) of the Other Part.



महाराष्ट्र MAHARASHTRA

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BK 149851

दस्तावेजा प्रकार / अनुषंगिक क्र. _____

दस्त नोंदी करणार आहे का? नाही होय / नाही

सौदणी होणार असल्यास मुद्रांक कार्यालयाचे नांव : _____

मिळकतीचे वर्णन / रा. _____

मोबदला रक्कम :- _____

मुद्रांक विकत घेणाऱ्याचे नांव _____

दुसऱ्या पक्षकालाचे नांव _____

हस्ते घेणाऱ्याचे नांव व पत्ता कोवत डी. ए. ए.

मुद्रांक शुल्क ५००

नोंदवही अ. क्र. :- ३३२२ दिनांक १०/०६/२०२२

सही _____



उप कोषागार कार्यालय
नेवासा
पुरवठा / आदर / पेंड
13 JUN 2022
2
३.०६.२०२२

महेताब बा. शेख
मुद्रांक विक्रेता, नेवासा
ला. नं. १/१९९६

Whereas the Sakhar Karkhana is desirous of constructing pumping station on the Sakhar Karkhana's land at Bhenda for drawing water from the source M.R.B.C. Branch II (hereinafter referred to as "the said source") for the use by the Sakhar Karkhana's Industrial Plant and Drinking use (hereinafter referred to as "the said Plant") and laying underground and surface pipes and drains for discharge of the factory effluent.

AND whereas the Sakhar Karkhana has applied to the Government for permission to draw 0.795 MCM for Industrial use and 0.355 MCM for Drinking use Water For Six Year From the said source.(i.e. 1.15 MCM per Year for Six Years)

AND whereas the Sakhar Karkhana has paid Rs.15,47,700/- (Rupees Fifteen Lack Fourty Seven Thousand Seven Hundred only) to Government towards the proportional cost of capital outlay of the project.

AND Whereas the Government has agreed to grant the aforesaid permission to the Sakhar Karkhana on the terms and conditions hereinafter appearing.

AND WHEREAS UNDER the said terms and conditions the Sakhar Karkhana has to deposit with the Executive Engineer Mula Irrigation, Ahmednagar Division to the Government a sum of Rs.15,47,700/- as ' Security equivalent to 2 months Sakhar Karkhana's probable annual water charges in cash or in the form of a bank guarantee issued by a scheduled nationalised bank having it's main/branch office locally for the due observance and performance by the company of the terms and conditions of this Agreement AND WHEREAS the Sakhar Karkhana has accordingly prior to the execution of these presents deposited with the Government Rs.15.47,700/- as security for the due observance and performance by the Sakhar Karkhana of the terms and conditions herein contained. AND WHEREAS it has been agreed that the said amount will not carry any interest if deposited in cash.

Definitions

Quota :- Quota means yearly demand sanctioned and communicated to _____ by the Executive Engineer.

Corporation :- Corporation means the River Basinl Corporations like Marathwada Krishna Valley Development Corporation (MKVDC), Godavari Irrigation Development Corporation (GMIDC), Tapi Irrigation Development Corporation (TIDC), Konkan Irrigation Development Corpoation (KIDC) & Vidarbha Irrigation Development Corporation (VIDC) Municipal Corporations, Municipalities etc.

MIDC:- MIDC means Maharashtra Industrial Development Corporation

MJP:- MJP means Maharashtra Jeevan Pradhikaran

Yearly Applicable demand :- Yearly Applicable demand means the water demand communicated by the USER for the period from 1st July to 30st June to the Executive Engineer & sanctioned by Irrigation Department every year in the month of September alongwith its bifurcation for industrial, domestic and agricultural use.

USER :- User means water using agency like individual Companies users/industry/Entrepreneur.

NOW THIS AGREEMENT WITNESSTH AS FOLLOWS:

13.(a) In consideration of the company making payment to the Government as hereinafter specified and observing and performing the convenience and conditions herein contained Government do hereby grant to the Sakhar Karkhana permission to draw following quota of water for the specified purpose.

Sr. No.	Description / Use	Quantity (million Litres) (Mcum) per year)
1	Total sanctioned quota	1.15
1.1	For Industrial use	0.795
1.2	For Drinking use	0.355

4.

and use the same for the purpose of the Sakhar Karkhana's said plant or project, for supply to residential colonies Drinking use and for Industrial use for a term of six years commencing from the 15th day of July 2022 to 14 July 2028 on the following terms and conditions.

(b) The quota assigned for Drinking use and for Industrial use. Water use shall not exceed 10% each of the total water demand. In the cases the water used for Drinking/Industrial use exceed 10% in each case the excess use shall be charged at Industrial applicable rate specified in clause 11 of this agreement.

(c) The Industrial water requirement and Drinking water requirement of the Sakhar Karkhana' as demanded deemed to be separate and independent for the said purpose and water charges assessment shall be accordingly separate and Independent for other clauses of this agreement.

2. The permission hereby granted shall be subject to the provisions of the Maharashtra Irrigation Act 1976 and the Bombay Canal Rules 1934 and subsequent revisions, if any, in force and any executive orders issued in this behalf by Government and any statutory amendment thereof from time to time and for the time being in force.
3. Nothing herein contained shall be deemed to imply any guarantee on the part of the Government as to the availability or otherwise of any specific quantity of water and Government shall not be responsible for the non-supply or in adequate supply of water on any account whatsoever.
However in case of inadequate or non-supply due to shortage of water or reason beyond the control of the Department, bill shall be charges as per actual quantity of water supplied during such period.
4. The Sakhar Karkhana shall use the water drawn from the said Canal for purposes of the Sakhar Karkhana's said Plant and for supply to the residential colonies constructed by the Sakhar Karkhana within the area of the said Plant for providing housing to its employees and workers (hereinafter referred to as 'the said residential Colonies'). The Sakhar Karkhana shall not sale the water from the said Canal to any other person, firm or Sakhar Karkhana corporation or other body. In the event of the Sakhar Karkhana selling water drawn from the said Canal, then Government without prejudice to its right will forthwith revoke the licence, Government shall be entitled to recover from the Sakhar Karkhana the proceeds of any such sale made by the Sakhar Karkhana
5. Government shall be entitled to utilise water of the said Canal available after meeting the reasonable requirement of the Sakhar Karkhana as to which matter the decision of the Government shall be final and binding on the Sakhar Karkhana , for such purpose as Government deem fit.

...5..

6. The permission hereby granted shall not in any manner prejudicially affect the existing water rights vested in the upstream riparian owners; nor shall it in any way, prejudice Government's right to here after launch or implement in public interest any new schemes or schemes of its own at, on or in connection with the present source of channel of water supply available to the Sakhar Karkhana, subject however to the safe-guarding of its reasonable demand referred to in clause (5) above.
7. (a) For ascertaining the quantity of water drawn by the Sakhar Karkhana, the Sakhar Karkhana shall forthwith at its own cost and after obtaining prior approval in the writing thereto of the Executive Engineer, install independent pipelines fitted with separate electronic water measuring devices for use or water for the said independent intention(hereinafter referred to as "the said electronic measuring devices") at such places as is indicated by the Executive Engineer. All the pipeline layout showing locations of the metering equipments from the said source for different purposes shall be got jointly verified and got approved from the Executive Engineer Irrigation Department. Layout from the said source shall be got approved from the Executive Engineer. No changes in the approved layout shall be made without the prior water approved from the Executive Engineer. In the event of the Sakhar Karkhana failing to install and keep in proper working order the said electronic measuring devices for use of water for the said Plant and supply to the said residential colonies as aforesaid the Sakhar Karkhana shall be liable to pay for the full sanctioned water quota. As mentioned in clause 8(d)/ and II. During such period 125% of the proportionate sanctioned quantity will be charged at the prevailing rates for the said plant. The said electronic measuring devices shall always be kept under the lock and seal of the Executive Engineer and the key of such lock shall at all times remain with the Executive Engineer. The Sakhar Karkhana shall at all times, during the substance of this agreement at its own cost maintain the said electronic measuring devices in proper working order and condition.
- (b) Readings for the water so drawn by the Sakhar Karkhana will be taken on the said electronic measuring devices, on the 1st day of each month/at agreed times, jointly by the authorised representatives of the Executive Engineer and of the Sakhar Karkhana
- (c) If at any time in the opinion of the Executive Engineer the said electronic measuring devices are found defective, the same shall be tested for its accuracy and the cost of such testing shall be borne and paid by the Sakhar Karkhana. If on such testing the said electronic measuring devices are found to be defective the Sakhar Karkhana shall forthwith get the same repaired and set right at its own cost and in the event of Sakhar Karkhana failing to do so within 30 (Thirty) days thereafter the Executive Engineer may proceed to do so on account and at the cost of the Sakhar Karkhana

.6..

(d) In the event of the said electronic measuring devices going out of order and becoming defective the quantity of water drawn by the Sakhar Karkhana during the period when the meter was defective and not working shall be ascertained in the following manner.

i) If the said electronic measuring devices remain out of order for a period of less than 30 days then the quantity of water deemed to be drawn by the **USER** during the said period shall be taken to be 90% of the of the yearly sanctioned demand as communicated in clause No. 11 or average for the last six month's whichever is higher.

If the said electronic measuring devices remain out of order for a period exceeding 30 days then the quantity of water deemed to be drawn by the **USER** during the said period shall be taken to be 110% of the yearly sanctioned demand as communicated in clause ii or average for the last six months

whichever is higher. This will be made applicable for the period during which the measuring devices remained out of order.

The aforesaid provisions will also apply when the quantity of water drawn by the Sakhar Karkhana cannot be measured on account of removal of the said electronic measuring devices for repairs or the same in the opinion of the Executive Engineer not working properly

ii) If electronic meter meant for domestic or for agricultural use is not fitted or remains out of order or is removed, the water charges will be levied as per the rates specified for the industrial use for the total quota as referred to in clause 1 (a) of this agreement.

8. Billing should be done on bimonthly basis. The bill for the water drawn by the Sakhar Karkhana during the previous calendar month shall be sent in duplicate/ triplicate by the Executive Engineer to the office of the Sakhar Karkhana within 15 days after the end of the water consumption month. The Sakhar Karkhana shall thereafter duly pay the same by a demand draft drawn in the name of the Executive Engineer Mula Irrigation, Ahmednagar Division for and on behalf of the Government within a fortnight from the date of receipt of the bill and shall not allow the same to fall in arrears. If the Sakhar Karkhana fails to pay the amount within this stipulated time (15 days from the date of receipt of the bill i.e. before the end of the current month) extra, charge not exceeding 10% per annum of the amount due will be charged. If the delay in payment of water charges exceeds six months, the Irrigation department reserves the right to terminate the water supply with a notice of 15 days in advance.

9. The cost of all works in connection with the arrangements for water supply including the cost of measuring devices and its installation and maintenance, shall be borne by the Sakhar Karkhana

10. Subject to the provisions of clause(8) hereof, the Sakhar Karkhana shall pay to the Government at the time and in the manner specified in clause(12) hereof water charges for the quantity of water drawn by the Sakhar Karkhana from the said river as measured by the said electronic measuring devices at the following rates namely:-

(Here rates which are going to apply to the Sakhar Karkhana with mention of purpose of use of water, sanctioned quota and present rate(subject to its revision) may be specified) The water lifted by the USER during rainy season from the river where Irrigation Department has not released the water, concessional rate as decided by Irrigation Department shall be charged.

- I) Provided however that after the expiry of two years from the date the Sakhar Karkhana starts drawing water from the said river if in any month the quantity of water drawn by the Sakhar Karkhana is less than 90 percent of the quantity of water specified in clause(1) hereof then the Sakhar Karkhana shall pay to the Government water charges calculated for 90 percent of the quantity of water specified in clause (1) hereof or for average of the quantity of water drawn by the Sakhar Karkhana during the period of previous three months including the month in question whichever is greater.
- II) For any unforeseen reasons, if the Karkhana/agency would like to reduce/increase the demand of water made earlier/entered in the agreement, they will be required to make the revised annual demand before the commencement of the year i.e. 1st day of July. On acceptance of such revised demand the Sakhar Karkhana will be charged as per changed demand for period specified. other conditions remaining same. A supplementary agreement on hundred rupees stamp paper for this changed quantity which will form part of main agreement.
- III) No penal rate will be levied for the quantity limited to 10% in excess of the sanctioned one. For quantity used in excess of this 10% without prior sanction a penal rate of 25% will be charged over the basic rate. The delay in payment on account of this also, will be governed by clause 9 above.
- IV) For any unforeseen reasons (such as sudden closure of the units or sudden rise in production etc.) there could be abrupt fluctuations in the demand on both sides. Such cases will be decided at Govt. level only, by giving due considerations to the availability of water in the particular sub-basin and so on.

..8..

- V) In addition to the payment of water charges referred to above the Sakhar Karkhana shall also pay to the Government local funds cess at the rate of 20 paise per every rupee of basic water charges.
- VI) Water bills- The bio-monthly bills for the period from July to April (for 10 months) shall be prepared on the basis of actual quantity of water lifted at the prevailing rate. The bill for the months of May & June (11th & 12th month) shall be prepared by taking review of annual sanctioned demand and the terms and conditions of the agreement and then shall be adjusted and paid accordingly. While adjusting so it shall be considered that the 90% of the annual sanctioned demand has been lifted/ used.
- The water lifted in excess upto 10% of sanctioned demand shall be charged at single rate and excess above 10% (without prior permission) will be charged at penal rate of 1.25 times of the normal rate, as mentioned in the relevant clause. However the local cess shall be changed on single rate only.
- 11)(a) The Sakhar Karkhana shall pay to Executive Engineer, water rates and local fund cess either in advance every month on the basis of anticipated quantum of water to be drawn by it from the said source during the month or on monthly basis within fifteen(15) days from the date of receipt of the monthly demands by the **USER** from the Executive Engineer. On default of the **USER** to pay the water rate of local fund cess as aforesaid vide clause 9 and 11, Government shall without prejudice to its any other rights and remedies be entitled to terminate this agreement forthwith as per clause No. 9.
- (b) In the case of disputes regarding quantity of water billed or rate which the bill is prepared the Sakhar Karkhana/firm/individual water user shall first pay the complete amount of the bill and then claim for refund of any excess bill charged giving the reasons/justification of wrong billing. However the decision of Superintending Engineer **CADA Nashik** in this regard shall be final and binding on the Sakhar Karkhana.
12. Government hereby reserves to itself the right to revise from time to time the water rates and local fund cess and Sakhar Karkhana shall pay the revised water rates and local fund cess as may be fixed by Government from time to time.
13. The **USER** shall not discharge the effluent in any nalla or river and shall not pollute directly or indirectly and portion of the said nalla / river ever by septic tank effluents. If any water sources are polluted by and industry by irrigation/pollution Control Board/ MIDC / MJP the Sakhar Karkhana shall be charged with a penalty of rupees 5,000/- per such incident per day till it is rectified. The opinion of Maharashtra Pollution Control Board in respect of degree of pollution will be binding on the Sakhar Karkhana

The Sakhar Karkhana shall recycle the effluent water for their use such as gardening, recreation, cooling, cleaning, washing and manufacturing process etc. so that atleast 50% reduction in consumption of fresh water is achieved.

14. The effluent disposal arrangement made by the Sakhar Karkhana / Industry shall be got approved by the Sakhar Karkhana from the Maharashtra Pollution Control Board/ Environment Department of the Government prior to commencing the operation of pumping/drawing water from the source.
15. The Sakhar Karkhana shall at all the times allow an officer of Irrigation Department of the Government authorised in that behalf to inspect the said works as well as the accounts and copies taken of entries from the records maintained by the Sakhar Karkhana.
16. Any notice or other document to be given to or served upon the company may be given or served on behalf of the Government by the Executive Engineer Mula Irrigation, Ahmednagar Division and any document shall be deemed to have been duly given to or served upon the Sakhar Karkhana or sent by registered post to the registered Sakhar Karkhana if it is delivered at the registered office of the Sakhar Karkhana or sent by registered post to the registered address for the time being of the Sakhar Karkhana
17. The said sum of Rs. 15.47,700/- deposited in the form of FDR/ Bank Guarantee/ cash by the Sakhar Karkhana with the Executive Engineer Mula Irrigation, Ahmednagar Division to the Government as aforesaid shall be held by the Government as security for the due observance and performance by the Sakhar Karkhana of the covenants, terms and conditions herein contained. In case of default on the part of the Sakhar Karkhana to perform and observe any of the said covenants terms and conditions it shall be lawful for the Government in his absolute discretion to forfeit the whole of the security deposit or any part thereof without prejudice nevertheless to any rights and remedies which the Government may have against the Sakhar Karkhana under these presents for such breach and the Sakhar Karkhana shall forthwith pay up the amount so forfeited and shall always maintain the original amount of deposit throughout the period of this agreement. On the expiry of the terms of this agreement, the said security deposit of Rs.15,47,700/- or such part thereof as shall not have been appropriated as aforesaid shall be refunded to the Sakhar Karkhana.
18. All amounts due to the Government by the Sakhar Karkhana under this agreement shall be deemed to be arrears of land revenue and may without prejudice to any other rights and remedies of the Government be recovered from the Sakhar Karkhana as arrears of land revenue.
19. On the expiry of the term of this agreement, Government may renew this agreement within 90 days for such further period and on such terms and conditions, as Government may at its absolute discretion deem fit.
20. The costs incurred in the execution of the incidental charges for this agreement including stamp duty shall be borne and paid by Sakhar Karkhana.

.10..

21. Permission for extra water over and above the sanctioned quota will be granted only when the written permission for expansion etc. is produced by the Sakhar Karkhana from the Industrial Department.
22. The agreement supercedes all the previous agreements entered into by the **USER** with the Government in connection with the supply of water from M.R.B.C. Branch II
23. The Sakhar Karkhana should submit their water Indent for every rotation to the Executive Engineer Mula irrigation Division, Ahmednagar on or before starting of the rotation where the source is located on canal. The Sakhar Karkhana should also furnish the exact quantity of water actually drawn in each rotation after completion of the rotation.
24. The Sakhar Karkhana will have to make an arrangement at it's own cost for adequate storage (Balancing Tank) of not less than two months requirement of water in case of perennial canal, five months requirement in case 8 monthly canal system, four months requirement. In case of water source from seasonal river/nalla and one month water requirement in case of perennial water source of river/nalla so as to take care of the closure period. But if unexpectedly the closure period is increased by more than the specified period stipulated herein the Sakhar Karkhana will have to make an alternative arrangement for its water requirement at its own cost.
25. If The Sakhar Karkhana Comments A Breach Of Any Of The Terms And Conditions Thereof Government Shall Be Entitled To Cancel This Permission And Discontinue The Supply Of Water Without Payment Of Any Compensation Whatsoever To The Sakhar Karkhana
26. The Govt. hereby reserves to itself its right to change/ amend/ modify / cancel/revise any of the terms and conditions, rules and regulations of water management and Maharashtra Irrigation Act and rules laid under them which shall be applicable for this agreement.
27. A Seperate sheet of Annexure 'A' is attached here with this agreement. The Conditions mentioned in this Annexure 'A' are Applicable with this agreement .

..11..

In Witness Where of The Common Seal of The Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd., Dnyaneshwarnagar Post Bhende S.K., Tal. Newasa, Dist. Ahmednagar has been hereunder affixed Managing Director, Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd., Dnyaneshwarnagar Shri - A.P.Shewale and the Executive Engineer, Mula Irrigation, Ahmednagar Division, has for and on behalf of the Governor of Maharashtra hereto set his hand and affixed the seal of his Office the day and year first herein above written. The Common Seals Of Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd., Dnyaneshwarnagar

was pursuant to a resolution
of the Board of Directors of
the Sakhar Karkhana dated the
Hereto affixed in the presence of -

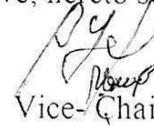
- 1) Shri Narendra Marutrao Ghule Patil,
- 2) Shri Anil Panditrao Shewale,

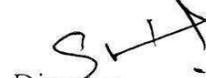

Chairman.


Managing Director.

Two Directors of the Sakhar Karkhana who in token thereof have, hereto set their
respective hand in the presence of -

- 1) Shri Pandurang Gamaji Abhang,
- 2) Shri Sudhakar Naryanrao Narwade,


Vice-Chairman


Director.

SIGNED, SEALED AND DELIVERED by the Executive Engineer MULA IRRI. Division for
and on behalf of the Governor of Maharashtra in the presence of

1) _____

2) _____


शाखाधिकारी
मुख्याधिकारी शाखा क्र. ३
मुळा पाटबंधारे विभाग
अहमदनगर


सहाय्यक अभियंता ग्रेजी-१
मुळा पाटबंधारे उपविभाग
चिलेखनवाडी (मुळागा)


कार्यकारी अभियंता
मुळा पाटबंधारे विभाग
अहमदनगर



भारत सरकार/GOVERNMENT OF INDIA

जल शक्ति मंत्रालय/Ministry of Jal Shakti

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation

केन्द्रीय जल एवं विद्युत् अनुसंधान शाला/Central Water & Power Research Station

खडकवासला, पुणे- ४११०२४/Khadakwasla, Pune- 411024



1082

Test Certificate for Flowmeter Calibration

CERTIFICATE No: CWPRS/HMC/24-25/V - 015/20

TEST DATE: 17.10.2024

1	Name & Address of Client	M/s Aqua Innovative Solution Pvt. Ltd., Yeola, Nashik End User- M/s Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd., Dnyaneshwarnagar, At Post Bhende Bk., Tal. Nevasa, Dist. Ahmednagar
2	Type of Flow Meter	Insertion Type Ultrasonic Flowmeter
3	Flow meter Make & Model	Acorn & USFM 6C
4	Flow meter Sr. No	1421-001
5	Flow meter/line size	250 mm
6	Calibration range	0-240 m ³ /hr
7	Volume measurement	Volumetric Method with an uncertainty $\pm 0.5\%$
8	Flow media	Clean cold water
9	K - Factor	0.9925
10	Next Calibration Due	17.10.2025

RESULTS

Sr. No.	Reference Flow rate Q (m ³ /hr)	Test Flow meter flow rate Qm (m ³ /hr)	Deviation of flow (Qm - Q) (m ³ /hr)	Percentage Error $\frac{(Qm - Q) \times 100}{Q}$
1	54.200	54.709	+0.509	+0.939
2	107.542	106.832	-0.710	-0.660
3	154.257	154.978	+0.721	+0.467
4	170.856	170.120	-0.736	-0.431
5	235.669	233.654	-2.015	-0.855

REMARKS

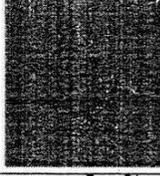
1. The value of flow volume sensed by the flow meter under test is within -0.855 to +0.939 % of the flow rate measured by the reference standard in range calibrated.
2. This certificate refers only to the particular flow meter tested under stated condition of measurement on test date and holds good for the range indicated in the above table.
3. Only the original certificate duly stamped should be considered as authentic.
4. Testing Witnessed by Shri Rajjuddin Maner, M/s Aqua Innovative Solution Pvt. Ltd., Yeola, Nashik.



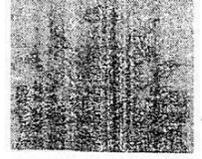
[Signature]
Incharge
Technical Coordination Division

[Signature]
Lab Head
HMCI Division

[Signature]
Incharge
HMCI Division



जलसंपदा विभाग
कार्यकारी अभियंता
मुळा पाटबंधारे विभाग, अहिल्यानगर
सिंचन भवन, छ.संभाजीनगर रोड, फकीरवाडा, अहिल्यानगर
दूरध्वनी-0241 - 2326086 ई मेल-exengrmula@gmail.com



जा.क्र./ मुपावि /सि./ /सन 2025

दि.

33 MAR 2025

प्रति,
कार्यकारी संचालक,
लोकनेते मारुतराव घुले पाटील ज्ञानेश्वर सहकारी साखर कारखाना लि.,
ज्ञानेश्वरनगर, पो.भेंडे, ता. नेवासा,
जि. अहिल्यानगर.

विषय : बिगर सिंचन संस्थेची पाणी वापराची माहे जानेवारी व फेब्रुवारी 2025 देयके वेळवेळाने.

मुळा उजव्या कालव्यातून घेतलेल्या पाण्याचे माहे जानेवारी व फेब्रुवारी 2025 ची खालील रकमेची यंजूर देयके सोबत पाठविण्यात येत आहेत. 15 दिवसाचे आत सदर रक्कम न भरल्यास नियमानुसार देयकातील पाणीपट्टीच्या रकमेवर 16 व्या दिवसापासून द.सा.द.शे. 10 टक्के प्रमाणे व्याज आकारण्यांत येईल. याची कृपया नोंद घ्यावी.

अ.क्र.	कालावधी	पाणीपट्टी	लोकल फंड	एकूण
1	जानेवारी 2025	803590.00	160718.00	964308.00
2	फेब्रुवारी 2025	803590.00	160718.00	964308.00
	एकूण	1607180.00	321436.00	1928616.00

स्थळ प्रत का.अ.
यांना मान्य असे.

(सी.का.गिंदे)
उपकार्यकारी अभियंता,
मुळा पाटबंधारे विभाग,
अहिल्यानगर

fic

प्रत :- उपविभागीय अभियंता, मुळा पाटबंधारे उपविभाग, चिलेखनवाडी (कुकाणा) यांना त्यांचे पत्र जा.क्र. 238 दि.10/03/2025 नुसार माहितीसाठी.
सोबत- वरीलप्रमाणे 2 देयके व असेसमेंट बुक.

प्रत :- शाखाधिकारी, सिंचन शाखा क्र. 1, कुकाणा, यांना माहितीसाठी व सत्वर कार्यवाहीसाठी रवाना. सदर देयकाचे वसूलीसाठी आपण स्वतः संस्थेशी संपर्क साधावा.
सोबत- वरीलप्रमाणे 2 देयके



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

08/03/2025

Bill Period 31/12/2024 to 31/01/2025

Consumer Name :Loknete Marutrao Ghule Patil,
Dnyaneshwar S.S.Ltd.

Consumer No:010803000921 NI

Consumer Address :Bhenda, Tal: Newasa

Due Date of Paymen 23/03/2025

Aggrement Reference No:MID/5130/Dt.30/11/2009

Permission No:5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

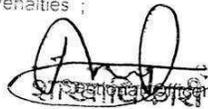
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1984842			
4. Previous Meter Reading	1916310			
5. Total Water Usage	Industrial	Domestic	Industrial	Domestic
6. Rate	29371	39161	0	0
		m3	26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	1241508	0	210760	4698	2602286
Current Water Charges Industrial	0.00	0.00	775394	0	155079	0	930473
Current Water Charges Domastit	0	0	28196	0	5639	0	33835
Total Water Charges	1137400.00	7920.00	2045098	0	371478	4698	3566594
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	2045098	0	371478	4698	3566594

*Penalty Charges include the penalaty and Commitment Charges

Penalties :


Sub-Divisional Engineer

Mula Irrigation Section

विद्युत शाखा कुकाणा क्र.1

Discounts:


Sub-Divisional Engineer

Mula Irrigation Sub-Division भाग

चिलेखनवाडी (कुकाणा)


Executive Engineer
Mula Irrigation Division



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahilyanagar

WATER BILL

Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

08/03/2025

Bill Period 31/01/2025 to 28/02/2025

Consumer Name : Loknete Marutrao Ghule Patil,

Consumer No:010803000921 NI

Dnyaneshwar S.S.Ltd.

Consumer Address : Bhenda, Tal: Newasa

Due Date of Paymen 23/03/2025

Aggrement Reference No: MID/5130/Dt.30/11/2009

Permission No:5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

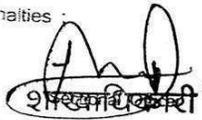
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	2053374			
4. Previous Meter Reading	1984842			
5. Total Water Usage	Industrial	Domestic	Industrial	Domestic
	29371	39161	m3	m3
6. Rate			0	0
			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	2045098	0	371478	4698	3566594
Current Water Charges Industrial	0.00	0.00	775394	0	155079	0	930473
Current Water Charges Domestic	0	0	28196	0	5639	0	33835
Total Water Charges	1137400.00	7920.00	2848688	0	532196	4698	4530902
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	2848688	0	532196	4698	4530902

* Penalty Charges include the penalty and Commitment Charges

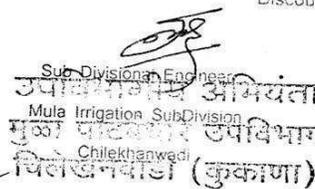
Penalties :


Sub-Divisional Engineer

Mula Irrigation Section

सिंचन शाखा कुकाणा क्र.1

Discounts:


Sub-Divisional Engineer
उपनिवेश अभियंता
Mula Irrigation Sub-Division
मुळा पावसाळी उपविभाग
Chilekhanwadi
चिलेकनवाडी (कुकाणा)

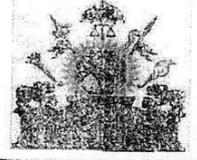

Executive Engineer

Mula Irrigation Division

Ahmadnagar



जलसंपदा विभाग
कार्यकारी अभियंता
मुळा पाटबंधारे विभाग, अहिल्यानगर
सिंचन भवन, छ.संभाजीनगर रोड, फकीरवाडा, अहिल्यानगर
दूरध्वनी-0241 - 2326086 ई मेल-exengrmula@gmail.com



जा.क्र./ मुपावि /सि./ 861 /सन 2025

दि.

24 FEB 2025

प्रति,
कार्यकारी संचालक,
लोकनेते मारुतराव घुले पाटील ज्ञानेश्वर सहकारी साखर कारखाना लि.,
ज्ञानेश्वरनगर, पो.भेंडे, ता. नेवासा,
जि. अहिल्यानगर.

विषय : बिगर सिंचन संस्थेची पाणी वापराची देयके माहे जून ते डिसेंबर 2024

मुळा उजव्या कालव्यातून घेतलेल्या पाण्याचे माहे जून ते डिसेंबर 2024 ची खालील रकमेची मंजूर देयके सोबत पाठविण्यात येत आहेत. 15 दिवसाचे आत सदर रक्कम न भरल्यास नियमानुसार देयकातील पाणीपट्टीच्या रकमेवर 16 व्या दिवसापासून द.सा.द.शे. 10 टक्के प्रमाणे व्याज आकारण्यात येईल. याची कृपया नोंद घ्यावी.

अ.क्र.	कालावधी	पाणीपट्टी	लोकल फंड	रक्कम रुपये
1	जून 2024	1145320.00	0.00	1145320.00
2	जुलै 2024	0.00	0.00	0.00
3	ऑगस्ट 2024	0.00	0.00	0.00
4	सप्टेंबर 2024	0.00	0.00	0.00
5	ऑक्टोबर 2024	0.00	0.00	0.00
6	डिसेंबर 2024	672599.00	134520.00	807119.00
	एकूण	1817919.00	134520.00	1952439.00

स्थळ प्रत का.अ.
यांना मान्य असे.

(डॉ. व्ही. शिंदे)
अधिकारी अभियंता,
मुळा पाटबंधारे विभाग,
अहिल्यानगर

प्रत :- उपविभागीय अभियंता, मुळा पाटबंधारे उपविभाग, चिलेखनवाडी (कुकाणा) यांना त्यांचे पत्र
जा.क्र. 93 दि. 27/01/2025 नुसार माहितीसाठी.

सोबत- वरीलप्रमाणे 6 देयके

प्रत :- शाखाधिकारी, सिंचन शाखा क्र. 1, कुकाणा, यांना माहितीसाठी व सत्वर कार्यवाहीसाठी रवाना. सदर देयकाचे
वसूलीसाठी आपण स्वतः संस्थेशी संपर्क साधावा.

सोबत- वरीलप्रमाणे 6 देयके

R/S/c

D:\IRRIGN\NIP\NIP bill

स्थळ प्रत का.अ.
यांना मान्य असे.
16/1
27/02/25



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi
Section: Kukna section 1
Bill No. 23/01/2025 Bill Period: 31/05/2024 to 30/06/2024
Consumer Name : Loknete Marutrao Ghule Patil,
Dnyaneshwar S.S.Ltd. Consumer No: 010803000921 NI
Consumer Address : Bhenda, Tal: Newasa Due Date of Payment 08/02/2025
Aggrement Reference No: MID/5130/Dt.30/11/2009 Permission No: 5/91/8163/74/80
Water Meter Availability Yes Storage Tank Availability: No
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1855121			
4. Previous Meter Reading	1855121			
	Industrial	Domestic	Industrial m3	Domestic m3
5. Total Water Usage	0	0	0	0
6. Rate			24.2	0.66

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	0	0	568909	0	76240	4698	649847
Current Water Charges Industrial	1137400.00	0.00	0	0	0	0	1137400
Current Water Charges Domestic	0	7920	0	0	0	0	7920
Total Water Charges	1137400.00	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	568909	0	76240	4698	1795167

*Penalty Charges include the penalty and Commitment Charges

Penalties :

Sectional Engineer
Mula Irrigation Section
Kukana-1

Assistant Engineer Gr.1
Mula Irrigation SubDivision
Chilekhanwadi

Discounts:

Executive Engineer
Mula Irrigation Division
Ahmadnagar

माहे - सौदयो वि.क (पाणीवापर)

जुलै - २०२३ - ०.००

ऑगस्ट - २०२३ - ०.००

सप्टेंबर - २०२३ - १२२३८

ऑक्टोबर - २०२३ - ९७९०

नोव्हेंबर - २०२३ - १२२३७

डिसेंबर - २०२३ - १९५८०

जानेवारी - २०२४ - ९७९०

फेब्रुवारी - २०२४ - ९७९०

मार्च - २०२४ - ०.००

एप्रिल - २०२४ - ७३४३

मे - २०२४ - ७३४३

जून - २०२४ - ०.००

एकूण = ८८११

०.०८८८ दलघमी

वार्षिक मंजूर कोटा

०.१५० दलघमी

मुळ मंजूर कोटा

= ०.७९५ दलघमी

$0.150 \times 90\% = 0.135$

०.१३५

- ०.०८८

०.०४७

$0.047 \times 1000000 = 47000$

$47000 \times 24.200 = 1137400$

विज्यासाठी (पाणीवापर)

०.००

०.००

३६७१३

२४४७६

३६७१३

३६७१३

१७१३२

१७१३२

०.००

१९५८०

१९५८०

०.००

एकूण = २०८०२९

०.२०८८ दलघमी

वार्षिक मंजूर कोटा

०.२०० दलघमी

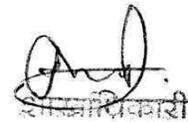
मुळ मंजूर कोटा

= ०.३५५ दलघमी

$0.200 - 0.208 = 0.008$

$0.008 \times 1000000 = 8000$

$8000 \times 0.99 = 7920$



सहायक अधिकारी

मुळा पावसाचे धारे

विज्या साठी कुकाणा क्र.१



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi
Section: Kukna section 1
Bill No. 23/01/2025 Bill Period: 30/06/2024to31/07/2024
Consumer Name :Loknete Marutrao Ghule Patil,
Consumer No:010803000921 NI
Dnyaneshwar S.S.Ltd.
Consumer Address :Bhenda, Tal: Newasa Due Date of Paymen 08/02/2025
Aggrement Reference No: MID/5130/Dt.30/11/2009 Permission No:5/91/8163/74/80
Water Meter Availability Yes Storage Tank Availability: No
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	185512			
4. Previous Meter Reading	185512			
	Industrial	Domestic	Industrial	m: Domestic m3
5. Total Water Usage	0	0	0	0
6. Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	0	0	0	0	0
Current Water Charges Domestic	0	0	0	0	0	0	0
Total Water Charges	1137400.00	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	568909	0	76240	4698	1795167

*Penalty Charges include the penalty and Commitment Charges

Penalties :

Sectional Engineer

Mula Irrigation Section
Kukana-1

Discounts:

Assistant Engineer Gr.1
Mula Irrigation SubDivision
Chilekhanwadi

Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Bill No.

23/01/2025

Section: Kukna section 1

Bill Period: 31/07/2024 to 31/08/2024

Consumer Name : Loknete Marutrao Ghule Patil,
Dnyaneshwar S.S.Ltd.

Consumer No: 010803000921 NI

Consumer Address : Bhenda, Tal: Newasa

Due Date of Payment: 08/02/2025

Agreement Reference No: MID/5130/Dt.30/11/2009

Permission No: 5/91/8163/74/80

Water Meter Availability: Yes

Storage Tank Availability: No

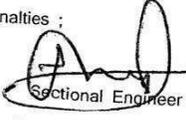
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
	Industrial	Domestic	Industrial m ³	Domestic m ³
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1855121			
4. Previous Meter Reading	1855121			
5. Total Water Usage	0	0	0	0
6. Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	0	0	0	0	0
Current Water Charges Domestic	0	0	0	0	0	0	0
Total Water Charges	1137400.00	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	568909	0	76240	4698	1795167

*Penalty Charges include the penalty and Commitment Charges

Penalties :


Sectional Engineer
Mula Irrigation Section
Kukana-1


Assistant Engineer Gr.1
Mula Irrigation SubDivision
Chilekhanwadi

Discounts:


Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

23/01/2025

Bill Period: 31/08/2024to30/09/2024

Consumer Name :Loknete Marutrao Ghule Patil,
Dnyaneshwar S.S.Ltd.

Consumer No:010803000921 NI

Consumer Address :Bhenda, Tal: Newasa

Due Date of Paymen 08/02/2025

Aggrement Reference No:MID/5130/Dt.30/11/2009

Permission No:5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

Name of Project: Mula Major Project

1.Water Sources	Branch II/MRBC		Controlled Water Supply	
2.Yearly Sanctioned Quota			0.15	0.2
3.Current Meter Reading	1855121			
4.Previous Meter Reading	1855121			
	Industrial	Domestic	Industrial	Domestic
5.Total Water Usage	0	0	m3	m3
6.Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	0	0	0	0	0
Current Water Charges Domestic	0	0	0	0	0	0	0
Total Water Charges	1137400	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400	7920.00	568909	0	76240	4698	1795167

*Penalty Charges include the penalty and Commitment Charges

Penalties ;

Sectional Engineer
Mula Irrigation Section
Kukana-1

Assistant Engineer Gr.1
Mula Irrigation SubDivisor
Chilekhanwadi

Discounts:

Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

23/01/2025

Bill Period: 30/09/2024 to 31/10/2024

Consumer Name : Loknete Marutrao Ghule Patil,

Consumer No: 010803000921 NI

Dnyaneshwar S.S.Ltd.

Consumer Address : Bhenda, Tal: Newasa

Due Date of Paymen 08/02/2025

Aggrement Reference No: MID/5130/Dt.30/11/2009

Permission No: 5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1855121			
4. Previous Meter Reading	1855121			
	Industrial	Domestic	Industrial	Domestic
5. Total Water Usage	0	0	0	0
6. Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	0	0	0	0	0
Current Water Charges Domestic	0	0	0	0	0	0	0
Total Water Charges	1137400.00	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	568909	0	76240	4698	1795167

*Penalty Charges include the penalty and Commitment Charges

Penalties :

Sectional Engineer
Mula Irrigation Section
Kukana-1

Discounts:

Assistant Engineer Gr.1
Mula Irrigation SubDivisor
Chilekhanwadi

Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

23/01/2025

Bill Period: 31/10/2024 to 30/11/2024

Consumer Name : Loknete Marutrao Ghule Patil,
Dnyaneshwar S.S.Ltd.

Consumer No: 010803000921 NI

Consumer Address : Bhenda, Tal: Newasa

Due Date of Paymen 08/02/2025

Aggrement Reference No: MID/5130/Dt.30/11/2009

Permission No: 5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

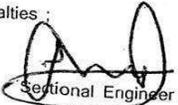
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1855121			
4. Previous Meter Reading	1855121			
	Industrial	Domestic	Industrial m	Domestic m3
5. Total Water Usage	0	0	0	0
6. Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	0	0	0	0	0
Current Water Charges Domestic	0	0	0	0	0	0	0
Total Water Charges	1137400.00	7920.00	568909	0	76240	4698	1795167
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	568909	0	76240	4698	1795167

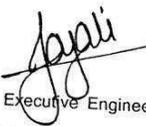
*Penalty Charges include the penalty and Commitment Charges

Penalties :


Sectional Engineer
Mula Irrigation Section
Kukana-1


Assistant Engineer Gr.1
Mula Irrigation SubDivision
Chilekhanwadi

Discounts:


Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi Section: Kukna section 1
Bill No. 23/01/2025 Bill Period 30/11/2024to31/12/2024
Consumer Name :Loknete Marutrao Ghule Patil, Consumer No:010803000921 NI
Dnyaneshwar S.S.Ltd.
Consumer Address :Bhenda, Tal: Newasa Due Date of Paymen 08/02/2025
Aggrement Reference No: MID/5130/Dt.30/11/2009 Permission No:5/91/8163/74/80
Water Meter Availability Yes Storage Tank Availability: No
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1916310			
4. Previous Meter Reading	1855121			
	Industrial	Domestic	Industrial	Domestic
5. Total Water Usage	24476	36713	0	0
6. Rate			26.4	0.72

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	1137400	7920	568909	0	76240	4698	1795167
Current Water Charges Industrial	0.00	0.00	646166	0	129233	0	775399
Current Water Charges Domestic	0	0	26433	0	5287	0	31720
Total Water Charges	1137400.00	7920.00	1241508	0	210760	4698	2602286
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	1137400.00	7920.00	1241508	0	210760	4698	2602286

*Penalty Charges include the penalty and Commitment Charges

Penalties :

Sectional Engineer

Mula Irrigation Section
Kukana-1

Assistant Engineer Gr.1
Mula Irrigation SubDivisor
Chilekhanwadi

Discounts:

Executive Engineer
Mula Irrigation Division
Ahmadnagar

जा.क्र.मुपावि / सिंचन / 1189 / सन 2024

दि. 11 MAR 2024

प्रति,
कार्यकारी संचालक,
लोकनेते मारूतराव घुले पाटील ज्ञानेश्वर सहकारी साखर कारखाना लि.,
ज्ञानेश्वरनगर, पो.भेंडे, ता. नेवासा,
जि. अहमदनगर.

विषय :- पाणी पुरवठा योजनेचे देयक माहे जानेवारी व फेब्रुवारी 2024

मुळा जलाशयातून घेतलेल्या पाण्याची माहे जानेवारी व फेब्रुवारी 2024 ची खालील रकमेची मंजूर देयके सोबत पाठविण्यात येत आहेत. 15 दिवसाचे आत सदर रक्कम न भरल्यास नियमानुसार देयकातील पाणीपट्टीच्या रकमेवर 16 व्या दिवसापासून द.सा.द.शे. 10 टक्के प्रमाणे व्याज आकारण्यांत येईल. याची कृपया नोंद घ्यावी.

अ.क्र.	माहे	पाणीपट्टी रु.	लोकल फंड रु.	एकूण रु.
1	जानेवारी 2024	248225.00	49645.00	297870.00
2	फेब्रुवारी 2024	248225.00	49645.00	297870.00
	एकूण	496450.00	99290.00	595740.00

CE
11/03/24
11-3-24

स्थळ प्रत का.अ.
यांना मान्य.

(एस.बी.पन्नार)
उपकार्यकारी अभियंता,
मुळा पाटबंधारे विभाग,
अहमदनगर

प्रत :- उपविभागीय अभियंता, मुळा पाटबंधारे उपविभाग, चिलेखनवाडी (कुकाणा) यांना त्यांचे पत्र
जा.क्र. 278 दि. 04/03/2024 नुसार माहितीसाठी.
सोबत- वरीलप्रमाणे 2 देयके

प्रत :- शाखाधिकारी, सिंचन शाखा क्र. 1, कुकाणा, यांना माहितीसाठी व सत्वर कार्यवाहीसाठी रवाना. सदर देयकाचे
वसूलीसाठी आपण स्वतः संस्थेशी संपर्क साधावा.
सोबत- वरीलप्रमाणे 2 देयके



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL
Non-Irrigation Water Use

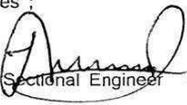
Sub Division : Mula Irrigation Sub Division, Chilekhanwadi
Section: Kukna section 1
Bill No. Date:01/03/2024 Bill Period:31/12/2023to31/01/2024
Consumer Name :Loknete Marutrao Ghule Patil,
Consumer No:010803000921 NI
Dnyaneshwar S.S.Ltd.
Consumer Address :Bhenda, Tal: Newasa Due Date of Payment 15/03/2024
Aggrement Reference No:MID/5130/Dt.30/11/2009 Permission No:5/91/8163/74/80
Water Meter Availability Yes Storage Tank Availability: No
Name of Project: Mula Major Project

1.Water Sources	Branch II/MRBC	Controlled Water Supply	
2.Yearly Sanctioned Quota		0.15	0.2
3.Current Meter Reading	1774355		
4.Previous Meter Reading	1747433		
	Industrial Domestic	Industrial m3	Domestic m3
5.Total Water Usage	9790 17132 m3	0	0
6.Rate		24.2	0.66

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	0	0	2995727	0	238910	4698	3239335
Current Water Charges Industrial	0.00	0.00	236918	0	47384	0	284302
Current Water Charges Domestic	0	0	11307	0	2261	0	13568
Total Water Charges	0.00	0.00	3243952	0	288555	4698	3537205
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	0.00	0.00	3243952	0	288555	4698	3537205

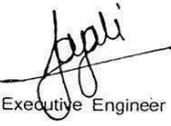
*Penalty Charges include the penalty and Commitment Charges

Penalties :


Sectional Engineer
Mula Irrigation Section
Kukana-1

Discounts:


Assistant Engineer
उपदिभागीय अभियंता
मुला पाटबंधारे उषाविभाग
चिलेखनवाडी (कुकाना)
दिलेखनवाडी (कुकाना)


Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik
Mula Irrigation Division, Ahmadnagar

WATER BILL

Non-Irrigation Water Use

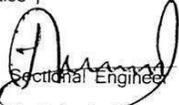
Sub Division : Mula Irrigation Sub Division, Chilekhanwadi
Section: Kukna section 1
Bill No. Date:01/03/2024 Bill Period: 31/01/2024to29/02/2024
Consumer Name :Loknete Marutrao Ghule Patil,
Consumer No:010803000921 NI
Dnyaneshwar S.S.Ltd.
Consumer Address :Bhenda, Tal: Newasa Due Date of Payment 15/03/2024
Aggrement Reference No: MID/5130/Dt.30/11/2009 Permission No:5/91/8163/74/80
Water Meter Availability Yes Storage Tank Availability: No
Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC	Controlled Water Supply	
2. Yearly Sanctioned Quota		0.15	0.2
3. Current Meter Reading	1801277		
4. Previous Meter Reading	1774355		
	Industrial Domestic	Industrial m3	Domestic m3
5. Total Water Usage	9790 17132 m3	0	0
6. Rate		24.2	0.66

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	0	0	3243952	0	288555	4698	3537205
Current Water Charges Industrial	0.00	0.00	236918	0	47384	0	284302
Current Water Charges Domestic	0	0	11307	0	2261	0	13568
Total Water Charges	0.00	0.00	3492177	0	338200	4698	3835075
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	0.00	0.00	3492177	0	338200	4698	3835075

*Penalty Charges include the penalty and Commitment Charges

Penalties :


Sectional Engineer
Mula Irrigation Section
Kukana-1

Discounts:


Assistant Engineer
उपविभागीय अभियंता
मुळा पारंपारिक सिंचन विभाग
चिलखनवाडी (कुकाना)


Executive Engineer
Mula Irrigation Division
Ahmadnagar

जा.क्र.मुपावि / सिंचन / 3617 / सन 2024

दि.

1-6 AUG 2024.

प्रति,

कार्यकारी संचालक,

लोकनेते मारुतराव घुले पाटील ज्ञानेश्वर सहकारी साखर कारखाना लि.,

ज्ञानेश्वरनगर, पो.भेंडे, ता. नेवासा,

जि. अहमदनगर.

विषय :- बिगर सिंचन संस्थेची पाणी वापराची देयके माहे मार्च ते मे 2024

मुळा जलाशयातून घेतलेल्या पाण्याचे माहे मार्च ते मे 2024 ची खालील रकमेची मंजूर देयके सोबत पाठविण्यात येत आहेत. 15 दिवसाचे आत सदर रक्कम न भरल्यास नियमानुसार देयकातील पाणीपट्टीच्या रकमेवर 16 व्या दिवसापासून द.सा.द.शे. 10 टक्के प्रमाणे व्याज आकारण्यांत येईल. याची कृपया नोंद घ्यावी.

अ.क्र.	माहे	पाणीपट्टी रु.	लोकल फंड रु.	एकूण रु.
1	मार्च 2024	0.00	0.00	0.00
2	एप्रिल 2024	190599.00	38120.00	228719.00
3	मे 2024	190599.00	38120.00	228719.00
	एकूण	381198.00	76240.00	457438.00

स्थळ प्रत का.अ.
यांना मान्य.

(एस.बी.एवार)

उपकार्यकारी अभियंता,
मुळा पाटबंधारे विभाग,

f/c अहमदनगर

प्रत :- उपविभागीय अभियंता, मुळा पाटबंधारे उपविभाग, चिलेखनवाडी (कुकाणा) यांना त्यांचे पत्र
जा.क्र. 940 दि.29/07/2024 नुसार माहितीसाठी.

सोबत- वरीलप्रमाणे 2 देयके

प्रत :- शाखाधिकारी, सिंचन शाखा क्र. 1, कुकाणा, यांना माहितीसाठी व सत्वर कार्यवाहीसाठी रवाना. सदर देयकाचे
वसूलीसाठी आपण स्वतः संस्थेशी संपर्क साधावा.

सोबत- वरीलप्रमाणे 2 देयके

31-8-24
31-8-24



Command Area Development Authority, Nashik

Mula Irrigation Division, Ahmadnagar

WATER BILL

Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

18/07/2024

Bill Period: 31/03/2024 to 30/04/2024

Consumer Name : Loknete Marutrao Ghule Patil,

Consumer No: 010803000921 NI

Dnyaneshwar S.S.Ltd.

Consumer Address : Bhenda, Tal: Newasa

Due Date of Payment: 01/08/2024

Agreement Reference No: MID/5130/Dt.30/11/2009

Permission No: 5/91/8163/74/80

Water Meter Availability: Yes

Storage Tank Availability: No

Name of Project: Mula Major Project

1. Water Sources	Branch II/MRBC		Controlled Water Supply	
2. Yearly Sanctioned Quota			0.15	0.2
3. Current Meter Reading	1801277			
4. Previous Meter Reading	1774355			
	Industrial	Domestic	Industrial m3	Domestic m3
5. Total Water Usage	7342	19580	0	0
6. Rate			24.2	0.66

Particulars	Commitment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	0	0	187711	0	0	4698	192409
Current Water Charges Industrial	0.00	0.00	177676	0	35535	0	213211
Current Water Charges Domestic	0	0	12923	0	2585	0	15508
Total Water Charges	0.00	0.00	378310	0	38120	4698	421128
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	0.00	0.00	378310	0	38120	4698	421128

*Penalty Charges include the penalty and Commitment Charges

Penalties:

Sectional Engineer
Mula Irrigation Section
Kukana-1

Discounts:

Assistant Engineer Gr.1
Mula Irrigation SubDivision
Chilekhanwadi

Executive Engineer
Mula Irrigation Division
Ahmadnagar



Command Area Development Authority, Nashik

Mula Irrigation Division, Ahmadnagar

WATER BILL

Non-Irrigation Water Use

Sub Division : Mula Irrigation Sub Division, Chilekhanwadi

Section: Kukna section 1

Bill No.

18/07/2024

Bill Period 30/04/2024to31/05/2024

Consumer Name :Loknete Marutrao Ghule Patil,

Consumer No:010803000921 NI

Dnyaneshwar S.S.Ltd.

Consumer Address :Bhenda, Tal: Newasa

Due Date of Paymen 01/08/2024

Aggrement Reference No:MID/5130/Dt.30/11/2009

Permission No:5/91/8163/74/80

Water Meter Availability Yes

Storage Tank Availability: No

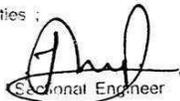
Name of Project: Mula Major Project

1.Water Sources		Branch II/MRBC		Controlled Water Supply	
2.Yearly Sanctioned Quota		0.15		0.2	
3.Current Meter Reading	1828199				
4.Previous Meter Reading	1801277				
		Industrial	Domestic	Industrial	Domestic
5.Total Water Usage	7342	19580	m3	0	0
6 Rate				24.2	0.66

Particulars	Committment Charges Rs.	Excess Charges Rs.	Water Charges Rs.	Penalty Charges Rs.	Local Cess Rs.	Late Fess Rs.	Total Rs.
Previous Arrears	0	0	378310	0	38120	4698	421128
Current Water Charges Industrial	0.00	0.00	177676	0	35535	0	213211
Current Water Charges Domastic	0	0	12923	0	2585	0	15508
Total Water Charges	0.00	0.00	568909	0	76240	4698	649847
Receipt Details as on	0	0	0	0	0	0	0
Balance to be Recovered	0.00	0.00	568909	0	76240	4698	649847

*Penalty Charges include the penalty and Commitment Charges

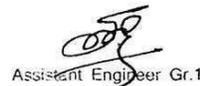
Penalties :


Sectional Engineer

Mula Irrigation Section

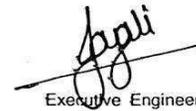
Kukana-1

Discounts:


Assistant Engineer Gr.1

Mula Irrigation SubDivision

Chilekhanwadi


Executive Engineer

Mula Irrigation Division

Ahmadnagar

[अहस्तांतरण]

0234397

सा. बां. वि. ५८५ म.
P. W. D. 585 m.

[मूळ प्रत]

शासनाकडे भरणा केलेल्या रकमांची पावती

ATGS

608299092600009

(न. सा. बां. लेखा संहितेतील परि. ६. ३. ३ मध्ये निर्दिष्ट)

दिनांक २१/३/२०२५

उप विभाग चिखलेखनावडी

विभाग माहिळ्यानगर

पा.पट्टी - 3402221

रोखपाल किंवा प्रमुख लिपिक.

रक्कम शासनाकडे भरणा केलेल्या रकमांची

मुळसादबंदी मध्ये

सिंचन शाखा कुकणा क्र. 1

7/28
05/04/25

[अहस्तांतरणीय]

0234398

सा. बां. वि. ५८५ म.
P. W. D. 585 m.

[मूळ प्रत]

शासनाकडे भरणा केलेल्या रकमांची पावती RTGS
608e9769e060009

(म. सा. बां. लेखा संहितेतील परि. ६. ३. ३ मध्ये निर्दिष्ट)

ठिकाण कुकाणा-१ दिनांक २४/८/२०२५विकास हादिव्यानगर उप विभाग चिलेरानवडीविकास लोकनेते मानवशास्त्र धुळे पारेल जगजि
यांच्या मिळालेले सा. का. वि. मंडळ रूपये पाच लाख वीस हजार मफसो
सा. सा. वि. - ०२४/८/२०२५ शे. शा. का. क. पयबदल ला. पड = ५,३२,९६६

रोखपाल किंवा प्रमुख लिपिक.

KSRKSR
रकम शा. सा. वि. मंडळाच्या अधिकार्याची
मुळासहाय्य
सिंचन शाखा कुकाणा क्र. 1

V A K A L A T N A M A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
BENCH AT PUNE (WESTERN ZONE)

Original Application/Appeal No.01 of 2025.

MR. ANKUSH RANGNATH KALE

Plaintiff
Petitioners

-Versus-

UNION OF INDIA- MoEFCC & ORS.

Defendant
Opposite Party

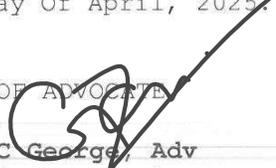
On behalf of **Respondent Nos. 03,**

Know all men by these presents that by Vakalatnama I appoint the Advocate noted below for filing **Reply/response in** above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper from the Record and I further say that any act, done by my said Advocate after accepting this Vakalatnama, shall be considered as my true and lawful act.

And I further hereby agree and undertake to pay the said Advocates his fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct properly. Failing which the said Advocates after notice to me will be liberty to withdraw from the further conduct to the case.

IN WITNESS WHERE OF I sign and execute this Vakalatnama on this 23rd day Of April, 2025.

NAME OF ADVOCATE


Gigi C. George, Adv
Standing Counsel
Ch. No.336, Lawyers Chamber Block,
Saket District Court, New Delhi
Also at Ch.457, Block-1
Delhi High Court, New Delhi
Enrol No.D1154@/1999
Mob: 9810625315
Email: gigicgeorge.adv42@yahoo.in

CLIENT 
HEAD OF OFFICE
Central Ground Water Board
Central Region,
NAGPUR.